

- (1)(i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 1994-95.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General therein.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1364/97]

- (3) A copy the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 908(E) in Gazette of India dated the 31st December, 1996 under sub-section (3) of section 73 of the person with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

[Placed in Library. See No. LT-1365/97]

Economic Survey-1995-96

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table a copy of the 'Economic Survey-1995-96' (Hindi and English versions).

[Placed in Library. See No. LT-1366/97]

Statement explaining reasons for not laying the Annual Report and Audited Accounts of the State Farms Corporation of India, New Delhi

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : Sir, I beg to lay on the Table :

- (1) A copy of the statement (Hindi and English versions) explaining reasons for not laying the annual report and Audited Accounts of the State Farms Corporation of India, New Delhi, for the year 1995-96 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-1367/97]

- (2) A copy of the Fertiliser Control (Amendment)

Order, 1997 (Hindi and English versions) published in Notification No. S.O. 57(E) in Gazette of India dated the 22nd January, 1997 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1368/97]

Review by the Govt. of the Working of the Karnataka Meat and Poultry Marketing Corpn. Ltd., Bangalore for the year 1995-96 and Annual Report and Audited Accounts etc.

[Translation]

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUBANS PRASAD SINGH) : Sir, I beg to lay on the Table :

- (1) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1995-96.
- (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1369/97]

Notification of the Border Security Force Sub-Inspector General Duty (Group C Posts) Recruitment Rules, 1994 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968 :
- (i) The Border Security Force Sub-Inspector General Duty (Group 'C' Posts) Recruitment Rules, 1994 published in Notification No.

G.S.R. 25 in Gazette of India Dated the 3rd February, 1995.

- (ii) The Border Security Force Sub-Inspector General Duty (Group 'C' Posts) Amendment Rules, 1996 published in Notification No. G.S.R. 192 in Gazette of India dated the 4th May, 1996.
- (iii) The Border Security Force (Printing Press Group 'C' Posts) Recruitment Rules, 1996 published in Notification No. G.S.R. 270 in Gazette of India dated the 6th July, 1996.
- (iv) The Border Security Force (Seniority, Promotion and Superannuation of Officers) (Amendment) Rules, 1996 published in Notification No. G.S.R. 269 in Gazette of India dated the 6th July, 1996.
- (v) The Border Security Force (Seniority, Promotion and Superannuation of Officers) (Amendment) Rules, 1996 published in Notification No. G.S.R. 347 in Gazette of India dated the 24th August, 1996.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1370/97]

12.01 hrs.

[English]

BUSINESS ADVISORY COMMITTEE

Tenth Report

SHRI SONTOSH MOHAN DEV (Silchar) : Sir, I Beg to present the Tenth Report of the Business Advisory Committee. (*Interruptions*)

[Translation]

DR. GIRIJA VYAS (Udaipur) : Sir, there is no provision for introducing the Women Reservation Bill in this 10th report.

[English]

PROF. P.J. KURIEN (Mavelikara) : Sir, I support her.

12.1½ hrs.

[English]

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

Fifty-third, Fifty-fourth and Fifty-fifth Reports

PROF. I.G. SANADI (Dharwad-South) : Sir, I, beg to lay on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Human Resource Development :

1. Fifty-third Report on the functioning of the National Institute of Ayurveda, Jaipur;
2. Fifty-fourth Report on the functioning of the National Institute of Mental Health and Neuro Sciences, Bangalore; and
3. Fifty-fifth Report on the functioning of the All India Institute of Speech and Hearing, Mysore.

12.1¼ hrs.

[English]

ELECTIONS TO COMMITTEES

Committee on Estimates

SHRI RUPCHAND PAL (Hooghly) : Sir, I beg to move :

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as Members of the Committee on Estimates for the term beginning on the 1st May, 1997 and ending on the 30th April, 1988".

MR. SPEAKER : The question is :

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among themselves to serve as Members of the Committee on Estimates for the term beginning on the 1st May, 1997 and ending on the 30th April, 1988".

The motion was adopted.